

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
**Transfer Petition (Civil) No. 07 of 2020**

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Rani Shabnam --- --- Petitioner  
Versus  
Manish Kumar --- --- Opp. Party

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**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh**  
Through: Video Conferencing

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For the Petitioner: Mr. Ranjan Kumar, Advocate

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03/ 11.09.2020 Mr. Ranjan Kumar, learned counsel for the petitioner, submits that because of some medical issues, he has been advised not to physically go to the Court in order to avert any threat of infection. He submits that if defects are indicated, he would endeavour to remove them electronically through e-mail. Rest of the defects may be ignored or Registry may be directed to undertake appropriate corrections, if permissible.

2. The instant petition suffers from following defects.

- i. Annexure-1 may be authenticated by Ld. O.C.
- ii. Alias name of petitioner may be mentioned on Memo, affidavit & Vakalatnama.
- iii. Lower Court details may be mentioned in presentation form.
- iv. Party position of opposite party may be corrected.
- v. T/C of page-11 to 16 & 18 may be filed.
- vi. Annexure-1 may be certified to be true.

3. Let the case appear on next Friday, so that learned counsel for the petitioner in the meantime can endeavour to remove the majority of defects, if possible, through electronic means.

**(Aparesh Kumar Singh, J)**

Ranjeet/